

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

Item No.-6
IA-3385/2020 IA-3840/2020
IN
IB-432(ND)/2019

IN THE MATTER OF:

Mr. Arun Kumar Sinha

Vs.

M/s. Three C Homes Pvt. Ltd.

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 03.08.2021

CORAM:

SHRI. P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

: In IA No 3840, Advocate Mr. Varun Jain on behalf of Applicant No-12, Mr. Deepak Garg

For the CD

:

For the Intervener

: Mr. Rishabh Jain, Advocate for Mr. R, Gaurav Katiyar, RP

: Mr. Abir Roy, Advocate for Resolution Applicant

ORDER

IA-3385/2021 :

After hearing this Application, we are of the view that Yamuna Express-Way Industrial Development Authority (YEIDA) has to be impleaded as proper and necessary party to this application. Therefore, the Resolution Professional may implead them also as a party and serve a copy of this Application to them within the next 3 weeks and post this matter after a month.

List on 31.8.2021.

IA-3840/2021 :

This is an Application under Section 60 (5) of the Insolvency & Bankruptcy Code, 2016 filed by certain Objectors.

Contd -

We understand from the submissions made by the Counsel for the Resolution Professional that in the appeal, except one Objector, all others have withdrawn their objections. Advocate Mr. Jain has appeared for Applicant No.12 and submitted that his client has no objection to the earlier Resolution Professional. Mr. Jain, Advocate is directed to file the written submissions from his client in this matter before the next date of hearing.

List on 31.8.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit (Court-III)

03.8.2021

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